

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No.372 of 2016 in  
DFR No. 493 of 2016**

**Dated: 6<sup>th</sup> October, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jharkhand Urja Vikas Nigam Ltd. & Anr.**

**...Appellant(s)**

**Vs.**

**M/s Inland Power Ltd. & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramesh P. Bhatt, Sr. Adv.  
Mr. Himanshu Shekhar  
Mr. Aabhas Parimal  
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Devashish Bharuka  
Mr. Ravi Bharuka for R-1  
  
Mr. Farrukh Rasheed for R-2

**ORDER**

**IA No.372 of 2016  
*(Appl. for condonation of delay)***

We have heard learned counsel for the parties.

***Order is Reserved.***

**(I.J. Kapoor)  
Technical Member  
ts/kt**

**(Justice Ranjana P. Desai)  
Chairperson**